

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-548/ND/2018

In the matter of :

JMS Steel & Power Corporation

....PETITIONER

Vs.

Mapple Realcon (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 07.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant : Ms. Tanya Tyagi, Advocate for Op. Creditor

For the Respondent/Corporate Debtor : -

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and represents that in compliance with the directions dated 16.5.2018, notice to today's hearing has been duly dispatched to the Corporate Debtor at its registered office, however, the relevant Tracking report shows that the same has not been served. Ld. Counsel for the petitioner, however, points out that in relation to advance copy of the application, the same has been duly served as evidenced from the documents annexed in relation to diary No.3733 dated 06.6.2018. Perusal of the same shows that the consignment has been duly served upon the Corporate Debtor at the registered office as reflected in the Master Data and as filed along with typed set of documents at page -146. It is seen that despite notice of proceedings before this Tribunal, no appearance has been put up on the part of Corporate Debtor. In the circumstances, this Tribunal is constrained to proceed with the matter in the absence of Corporate Debtor.

Post the matter on 18.7.2018 for enquiry.

— Scl —

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Scl —

(R. VARADHARAJAN,
MEMBER (JUDICIAL)

Suryjit